

(OPEN COURT)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
ADDITIONAL BENCH AT ALLAHABAD

* * *

ALLAHABAD : Dated this 8th day of November, 1995

Original Application No.1051 of 1995

QUORUM:-

Hon'ble Dr. R.K. Saxena, J.M.

Hon'ble Mr. D.S. Baweja, A.M.

1. Rohtash Kumar Son of Sri Banwari Lal
Ward Boy, Force No.822070027 Posted at
Group Centre, CRP F. Old Airport, Pandila,
Phaphamau, Allahabad.

2. Vinod Das Son of Pardeshi Das,
Safai Karamchari Force No.3880720241
posted at Group Centre C.R.P.F. Old
Airport, Pandila, Phaphamau, Allahabad.

(By Advocate, Sri B.L. Yadav)

• • • • • Applicants

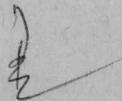
Versus

1. Union of India through Ministry of Home
Affairs, New Delhi.

2. Dy. Director Medical C.R.P.F. Lodhi Complex,
New Delhi.

3. Addl.D.I.G.P., C.R.P.F., Group Centre, Stanley
Road, Telierganj, Allahabad.

• • • • • Respondents



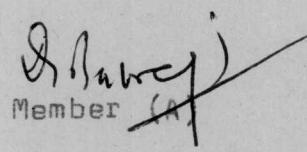
ORDER (Oral)

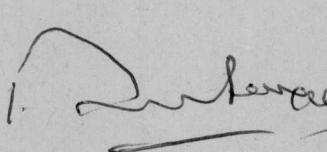
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Hon'ble Dr. R.K. Saxena, J.M.

Hon'ble Mr. D.S. Bawej, A.M.

Shri BL Yadav, Learned Counsel for the Applicant is present. This case is fixed for admission. The Applicant is challenging inaction of the Respondents for not allowing the allowances and ration money as were recommended by the 3rd Central Pay Commission. By filing this OA for direction to the Respondents to allow the allowances and ration money allowance. Shri BL Yadav has relied on the decision of this Bench in OA No. 600/95 in which similar facts were involved. The Applicant in the said OA (OA No. 600/95) did not make any representation before approaching the Tribunal and, therefore, he was directed to make representation and get the remedy available to him. In this case before us also, the Applicant has not approached the departmental authorities by way of moving a representation and did not exhaust the remedy available departmentally. We, therefore, direct the Applicant to make representation to the concerned authority which may dispose it of within a period of two months. The Application shall be made to the concerned authority within two weeks from today. The O.A. is disposed of accordingly.

 Member (A)

 Member (J)

RBD/